

LOK SABHA DEBATES

LOK SABHA

Tuesday, March 22, 1988/Chaitra 2,
1910 (Saka)

*The Lok Sabha met at Eleven of
the Clock.*

[MR. SPEAKER in the Chair]

WELCOME TO THE ITALIAN PARLIAM- ENTARY DELEGATION

[English]

MR. SPEAKER : Hon'ble Members, I have to make an announcement.

On my own and on behalf of the Hon'ble Members of the House, I have great pleasure in extending our warm welcome to Senator Giovanni Berlinguer, Leader of the Italian Parliamentary Delegation and the Hon'ble Members of the Italian Parliamentary Delegation, who are on a visit to India as our honoured guests. The other Hon'ble Members of the delegation are :

1. Senator Claudio Vitalone
2. Mr. Angelo Cresco, M.P.
3. Mr. Stelio De Carolis, M.P.
4. Mr. Raniero La Valle, M.P.

The delegation arrived here on Friday, 18 March, 1988 morning. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. We also convey our warm greetings and very best wishes to His Excellency the President, the Parliament, the Government and the friendly people of the Republic of Italy.

[Translation]

MR. SPEAKER : What is the matter today, Mr. Acharia ? You are sitting all alone. That is why, perhaps, you do not seem to be in spirits.

SHRI BALKAVI BAIRAGI : Shri Acharia is here but 'Maha-Acharya' has been left outside.

ORAL ANSWERS TO QUESTIONS

[Translation]

Installation of Diesel Pumps in Madhya Pradesh

*386. SHRI KAMMODILAL JATAV : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether any survey has been conducted in Madhya Pradesh with regard to the possibility of installing Diesel Pumps during 1987 and 1988;

(b) if so, the number and locations thereof;

(c) the percentage of Diesel Pumps reserved to be provided to Harijans and Adivasis; and

(d) if not, the reasons therefor ?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) : (a) to (c). Based on periodical surveys conducted by the oil industry, 44 and 20 locations respectively have been identified under the Annual Marketing Plans 1986-87 and 1987-88 for establishment of retail outlets of Motor Spirit/High Speed Diesel in Madhya Pradesh. The relevant details are given in the Statement below.

(d) Does not arise in view of (a) to (c) above.

Statement

1986-87 Retail Outlets (Motor Spirit/High Speed Diesel) Marketing Plan

S. No.	Location	District	Category
1	2	3	4
1.	Rajpur	Sarguja	ST
2.	Gwalior	Gwalior	
3.	Kasdol	Raipur	
4.	Sironj	Vidisha	
5.	Ujjain Road	Indore	
6.	Ratlam	Ratlam	ST
7.	Jaora	Ratlam	
8.	Shivgarh	Ratlam	
9.	Satrunda	Ratlam	
10.	Ajaygarh	Panna	SC
11.	Kota	Bilaspur	
12.	Tikamgarh	Tikamgarh	
13.	Damoh	Damoh	ST
14.	Kurud	Raipur	
15.	Satna	Satna	
16.	Jaitwara	Satna	ST
17.	Rewa	Rewa	
18.	Dhamda	Durg	
19.	Sidhi	Sidhi	ST
20.	Takhatpur	Bilaspur	
21.	Civil Lines	Sagar	SC
22.	Bhesola Phata	Dhar	
23.	Segaon	Khargone	
24.	Barhi	Jabalpur	
25.	Harda	Hoshangabad	
26.	Gudgaon	Betul	ST
27.	Lormi	Bilaspur	
28.	Ranisingh	Ratlam	
29.	Khandwa Road	Indore	
30.	Birpur	Morena	ST
31.	Sirsod Chauraha	Shivpuri	

1	2	3	4
32.	Rajnandgaon	Rajnandgaon	ST
33.	Bilaspur	Bilaspur	SC
34.	Pithampur	Dhar	
35.	Dewas	Dewas	
36.	Bilkeesganj	Bhopal	SC
37.	Shahpura	Bhopal	
38.	Vidisha	Vidisha	
39.	Gulabganj	Vidisha	
40.	Asapur	Khandwa	
41.	Bistan	Khargone	ST
42.	Chimak	Gwalior	
43.	Bhilai	Durg	
44.	Burhar	Shahdol	ST
<i>1987-88 Retail Outlets (Motor Spirit/High Speed Diesel) Marketing Plan</i>			
1.	Gautampur	Indore	
2.	Shivpuri	Shivpuri	
3.	Morar	Gwalior	
4.	Runacha Crossing	Bhopal	
5.	Ratangarh	Mandsaur	
6.	Banmore	Morena	SC
7.	Sarkunda	Bilaspur	
8.	Datia	Datia	
9.	Nagpur	Surguja	ST
10.	Kathora	Bilaspur	
11.	Hajira	Gwalior	
12.	Shahdol	Shahdol	ST
13.	Indore-Nagpur Road	Indore	
14.	Morena (bet. Morena and Rajghat)	Gwalior	
15.	Bhind	Bhind	
16.	Khilchipur	Rajgarh	
17.	Hatpipalia	Dewas	SC
18.	Lormi	Bilaspur	
19.	Purur	Durg	
20.	Sagar-Bhopal Road (7 km from Bhopal), Sagar		

Summary

Year	Total No. of locations identified on the basis of surveys for development of retail outlets	Out of these No. reserved for SC/ST candidates	%
1986-87	44	14	31.8
1987-88	20	4	20.0

[Translation]

SHRI KAMMODILAL JATAV : The information given by the hon. Minister regarding diesel pumps is really commendable. The details provided by him about the three places in my constituency namely, Morena, Birpur and Banmore are praise worthy and he deserves congratulations for it. However, in the Adivasi areas of Vijaypur, Gasmani, Karahal Baroda, which are situated 150 kms. away, not a single outlet has been established so far. I want to know the time by which the outlets will be established at these places ?

SHRI BRAHMA DUTT : New locations are included in the Marketing Plan, according to the requirement, every year. A survey regarding all the three places, referred to by the hon. Member, will be conducted on the basis of the requirement and efforts will be made to include them in the Marketing Plan.

SHRI KAMMODILAL JATAV : Regarding the diesel pumps, which are being established for the benefit of the farmers, I want to know whether any reservations have been provided for the Harijans and Adivasis in it or not ?

SHRI BRAHMA DUTT : I have provided the details in the list which has been laid on the Table of the House.

MR. SPEAKER : He does not want to go through the list, you tell him.

SHRI PRATAP BHANU SHARMA : The list placed on the Table by the hon. Minister includes three locations in my Vidisha Parliamentary constituency namely, Vidisha, Gulabganj and Siront...

MR. SPEAKER : You should thank him for it which you have not...

SHRI PRATAP BHANU SHARMA : I am thanking him through you. I want to thank him for this survey work. The oil companies invited applications for the installation of diesel and petrol outlets in these areas. About one and a half or two years have passed but no arrangements have been made so far for holding interview etc. of those applicants or businessmen who will be granted permission for establishing petrol pumps. What are the reasons for it and by what time the selection is likely to be made ?

SHRI BRAHMA DUTT : The hon. Minister is aware that earlier there were no Oil Selection Boards. These boards have been constituted only during last June or July. They are at present engaged in the disposal of the pending cases and we expect this work to be completed by the first six months of the current year. After that, they will be entrusted with some new items of work.

SHRI MANKURAM SODI : The survey-based list submitted by the hon. Minister in his reply to the aforementioned question for the year 1986-87 and 1987-88 covers every part of Madhya Pradesh except my district Bastar. I want to know whether you think that the petrol pumps are not required in Bastar district or you survey team has not gone to Bastar district because it is located far away from Raipur ?

MR. SPEAKER : There is a 'Lakshman Rekha'.

SHRI MANUKURAM SODI : Recently, the Vayudoot service has been started for the Bastar district. Will it be utilised for sending a survey team there so

that retail outlets can be established in this area ?

SHRI BRAHMA DUTT : Mr. Speaker, Sir, I will get a special survey conducted in the district of Bastar and whatever requirement will come to the notice, that will be included in this year's marketing plan.

[English]

Pending Cases of Settlement of Terminal Benefits in Public Sector Companies

*387. SHRI MAHENDRA SINGH : Will the Minister of INDUSTRY be pleased to state :

(a) the number of cases pending with the public sector companies, of gratuity, provident fund, etc. of in-service employees and former employees;

(b) the time prescribed for the settlement of these cases;

(c) the number of cases where such claims have not been settled and employees have died; and

(d) the action taken to expedite such claims ?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) to (d). Settlement of provident fund and gratuity dues is the normal and routine function of the Public Sector Enterprises. Government has no information on pending cases. Gratuity payments are to be made within one month of their becoming due. As per executive instructions provident fund claims are to be settled within 20 days of their receipt provided they are complete in all respect.

SHRI MAHENDRA SINGH : The Minister says that the Government has no information about pending cases. This is a very strange reply. I do not know how the Government is going to monitor whether executive instructions regarding provident fund and gratuity are being carried out or not.

SHRI J. VENGAL RAO : This is a mandatory function of the public undertakings. They have to pay it. Otherwise, the Commissioner of Provident Fund will prosecute them. There are 22 lakh workers

and 225 public undertakings. How can Government monitor all these things ?

SHRI MAHENDRA SINGH : Are you aware that these executive instructions are not being followed. If they are not being followed, what are you going to do about?

SHRI J. VENGAL RAO : Till today not even a single complaint was received by the Government regarding this.

DR. DATTA SAMANT : Bombay is a big city of these public sector undertakings. And about 30 mills Government has taken over. I can give you the names of the public sector mills where the provident fund has not been paid. One is India United Mill. They have not paid provident fund for the last one or two years. I have given about hundreds of notes. How is the reply given here ? I am, therefore, putting the question. Will the Minister look into it ? The provident fund and gratuity are the terminal benefits which the workers should get, forget about the sick units. Will the Government look into the working of these mills ?

SHRI J. VENGAL RAO : I request the hon. Member to send us the names of such defaulting mills. Then I will look into it.

Drugs Prices

*389. SHRI ANANDA PATHAK† :
SHRI BAJU BAN RIYAN :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the attention of Government has been drawn to the news item captioned "Drug Price Revision a Non-Starter" appearing in the 'Economic Times' of 21 January, 1988;

(b) if so, whether it is a fact that Government are yet to notify the amendment on trade margin based on the agreement reached between the drug industry and trade in December last; and

(c) if so, the reasons therefor and when the Government propose to notify the amendment ?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) Yes, Sir.

(b) and (c). It has been decided to allow a trade margin of 16% to the Retailers on the sale of indigenously manufactured price